

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.1- IA/252(AHM)2023 with
ITEM No. 2- IA/283(AHM)2023
ITEM No. 3- IA/284(AHM)2023
ITEM No. 4- IA/288(AHM)2023
ITEM No. 5- IA/866(AHM)2022
ITEM No. 6- IA/867(AHM)2022
ITEM No. 7- IA/1075(AHM)2022
ITEM No. 8- IA/1143(AHM)2022
ITEM No. 9- IA/15(AHM)2023
ITEM No. 10- Cont.P/01(AHM)2023 in IA 419 of 2017
ITEM No. 11- IA/54(AHM)2023
ITEM No. 12- IA/110(AHM)2023 in IA/832(AHM)2022
ITEM No. 13- IA/111(AHM)2023 in Cont.P/01(AHM)2023 in IA 419 of 2017
ITEM No. 14- IA/117(AHM)2023 in CP(IB) 40 of 2017

Proceedings under Section 60(5) IBC,2016 r.w Rule 11 of NCLT,2016

IN THE MATTER OF:

ArcelorMittal Nippon Steel India Ltd
V/s
SREI Multiple Asset Investment Trust

.....Applicant

.....Respondent

Order delivered on: 09/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Deepak Khosla, Ld. Adv. a.w. Mr. Rohan S Nandy,
Ld. Adv.
For the Respondent : Dr. Abhishek Manu Singhvi, Ld. Sr. Adv., Mr. Navin Pahwa,
Ld. Sr. Adv., and Mr. Saurabh Soparkar, Ld. Sr. Adv
: Mr. Tushar Mehta, Solicitor General of India
: Mr. Nirupam Nanavati, Ld. Sr. Adv. a.w. Mr. Nachiket
Dave, Ld. Adv. (for AMIPL)
: Mr. Nirag Pathak, Ld. Adv. a.w Mr. Keyur Gandhi, Rahil
Patel, Ld. Adv., and Mr. Aditya J Pandya, a.w. Mr. Vividh
Tandon, Ld. Adv. (for RP)

ORDER

IA/283(AHM)2023

We heard Learned Counsel for the Applicant. The matter stands adjourned for hearing on 10.03.2023 at 12.30 pm.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Rajeev

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)